

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GAJANAN SOLVEX LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of corporate debtor | Gajanan Solvex Limited |
| 2. | Date of incorporation of corporate debtor | 07/10/2010 |
| 3. | Authority under which corporate debtor is incorporated / registered | RoC-Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U15147MH2010PLC208730 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 902, Hubtown Viva Western Express Highway, Jogeshwari (E) Mumbai City -400060 |
| 6. | Insolvency commencement date in respect of corporate debtor | 20 th July, 2022 |
| 7. | Estimated date of closure of insolvency resolution process | 16 th January, 2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Vijendra Kumar Jain IBBI Reg. No. IBBI/IPA-001/IP-P00721/2017-2018/11253 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 401/402, Sai Trishul, Raviraj Oberoi Complex, Off New Link Road, Andheri West, Mumbai, Maharashtra - 400053 Email: vkj310@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: gajanansolvex@kanchansobha.com |
| 11. | Last date for submission of claims | 03/08/2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es): Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: NA | Web link: https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gajanan Solvex Limited** on 20th July, 2022.



The creditors of **Gajanan Solvex Limited**, are hereby called upon to submit their claims with proof on or before 3rd August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date 22nd July, 2022
Place: Mumbai

Interim Resolution Professional
GAJANAN SOLVEX LIMITED

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

- Form B – for claims by Operational Creditors
- Form C – for claims by Financial Creditors
- Form D – for claims by Workmen and Employees
- Form E – for claims by Authorised Representative of Workmen and Employees
- Form F – for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the abovementioned website <https://ibbi.gov.in/home/downloads> under the tab Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.